



2026:DHC:4127



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision : 06.05.2026

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CONT.CAS(C) 105/2023 and CM APPL.28606/2025

MRS. RESHU GUPTA AND ANR.

.....Petitioners

Through: Dr. Aman Gaur, Mr. Kumar Balram,
Mr. Azala Firoshi and Mr. Arkish
Das, Advs.

versus

MR. ATUL GUPTA

.....Respondent

Through: Mr. Alok Kr. Pandey and Mr.
Shekhar Sharma, Advs.**CORAM:****HON'BLE MR. JUSTICE SACHIN DATTA****SACHIN DATTA, J. (ORAL)**

1. It is conceded during the course of hearing that the arrears of maintenance have been paid by the respondent to the petitioners. It also transpires that the respondent is paying an amount of Rs.45,000/- per month to the petitioners in terms of the order dated 06.09.2023 passed by this Court in the present proceedings. However, the only outstanding grievance of the petitioners is that the aforesaid amount of Rs.45,000/- per month is being made in an irregular and erratic manner.
2. In the circumstances, it is directed that the respondent shall pay the said amount of Rs. 45,000/- within the first 15 days of the month.
3. Learned counsel for the respondent agrees to the aforesaid. He assures and undertakes that the said amount shall be paid on a regular basis and there shall be no delay in payment with regard thereto.



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4. Taking the said statement on record, the present petition is disposed of. Pending application also stands disposed of.
5. Needless to say, in case of any future disobedience by the respondent, the petitioners shall be at liberty to avail appropriate remedies.

SACHIN DATTA, J

MAY 6, 2026/cl